IN THE HIGH COURT OF JHARKHAND AT RANCHI Cr.M.P. No. 1616 of 2021

Lal Bihari Mahato ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. Ritu Kumar , Adv.

For the State : Mr. Prabhu Dayal Agrawal, Spl. P.P.

02 / 10.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing therewith the certificate from the complainant of Complaint Case no. 3192 of 2019 of the court of learned Judicial Magistrate, 1st class, Jamshedpur that no toilet allegedly constructed therein is existing over the land in question.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

If the petitioner submits that application to the complainant of the Complaint Case no. 3192 of 2019, the complainant is directed to make spot verification and if no construction exists over the said land, will issue a certificate to that effect to the petitioner.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-